

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-822/ND/2018

In the matter of:

Kokila Minocha Sole Proprietor of M/s Cosmic Devices

...Applicant

Vs.

Dan Electric System Pvt Ltd.

...Respondent

Under Section: 9 of IBC Code, 2016.

Order delivered on 18.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Anu Kadian, CS

For the Respondent :

ORDER

Learned Company Secretary appearing for the appellant states that matter is settled. Post-dated cheques for the debt has been received. Hence request for withdrawal of the present application. Request granted. Application is allowed to be withdrawn. The Application is disposed of as withdrawn.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**